

**COMMON OBJECTIONS WHICH ARE NORMALLY RAISED IN
THE DIFFERENT PROCEEDINGS BEFORE THE HIGH COURT OF
HIMACHAL PRADESH**

1.	Index is not filed
2.	Index has not been properly prepared.
3.	Index is not neatly prepared.
4.	Substantial question of law has not been framed.
5.	Copies have not been supplied to opposite parties.
6.	Memo of parties has not been prepared correctly.
7.	Memo of parties has not been prepared in consecutive number.
8.	Deceased person(s) has(have) been made party(ies).
9.	It is not signed by counsel.
10.	Ld. Counsel has not put signature at some places.
11.	List of events is not filed with petition.
12.	List of events is not chronologically prepared .
13.	List of documents is not filed.
14.	List of document relied upon is not filed.
15.	Address form is not filed.
16.	Paging has not been done properly.
17.	Necessary paragraph is not mentioned in the grounds.
18.	It is not typed out in double space.
19.	Para number(s)_____is/ are missing
20.	Numbering of paragraphs has not been correctly mentioned.
21.	Copies have not been supplied to Co-respondents/State/Union of India
22.	Second copy has not been filed.
23.	List of Advocates appearing/appeared in trail court has not been filed.
24.	Particular provisions of law have not been given.
25.	Provision(s) of Law is/are not given correctly.
26.	Complete details of Ld. Court(s) below have not been given in heading of the case.
27.	Cause title is not given correctly at some places.
28.	Nomenclature is not correctly given.
29.	Complete details are not mentioned in heading and prayer clause of the case.
30.	Appellant/Petitioner/Respondent No._____was/were not party before Ld.Court below.
31.	Appellant/Petitioner/Respondent No._____before Ld.court below has/have not been made party in the instant appeal/petition.
32.	Date of death is not given, hence limitation can not be calculated.
33.	Date of service is not given, hence limitation can not be calculated.
34.	Copy of pass book/details of bank account number of claimant are not given.
35.	Affidavit on behalf of each applicant seeking release of money has not been filed.
36.	Two different provisions of law have been given in the heading of the case.
37.	Heading of the case and prayer clause clause do not completely match with each other.
38.	Name and designation of the person receiving copy for the opposite party has not been mentioned.
39.	Respondents have not been made parties by name.
40.	Paragraph regarding value for the purpose of court fee is not mentioned.
41.	Correction fluid has been used at some places to carry out correction.
42.	Page numbers_____are not legible.Typed/legible copies be filed.

43.	Page No _____ are in torn condition.
44.	There are cuttings/additions at some places (pl.see page No. _____)
45.	Complete Memo of parties is not given in the application u/s 5 of limitation Act.
46.	Complete Memo of parties is not given in the application for leave to appeal
47.	Period of delay is not mentioned in application for condonation of delay.
48.	Date of receipt of the impugned judgment has not been mentioned as such limitation can not be calculated.
49.	Process fee is not filed.
50.	Regd. Cover(s) not filed.
51.	Duplicate copy is not filed.
52.	Spare copies for service of defendant are not filed.
53.	Envelope for keeping documents is not attached.
54.	Statutory appeal amount has not been furnished.
55.	Original receipt of deposit is not filed.
56.	Paragraph regarding seeking opinion of law department to file LPA is not given.
57.	Application for seeking permission to file annexures/documents with LPA is not filed.
58.	Consent of Ld. Advocate General to file CROPC is not obtained.
59.	Copy of caveat petition has not been sent by post to the respondent(s)
60.	Opening sheet is not filed.
61.	Opening sheet is not filled-in completely/correctly.
62.	Opening sheet is not signed by Ld. Counsel.
63.	Opening sheet is not filed with second copy.
64.	Proper opening sheet is not filed.
65.	Affidavit is not filed.
66.	Affidavit is not attested by Ld. Oath Commissioner.
67.	Parentage of the deponent has not been given.
68.	Address of deponent is not given
69.	Age of the deponent is not given.
70.	Occupation of the deponent is not given
71.	Parawise verification is not given in affidavit
72.	Parawise verification is not correctly given in affidavit.
73.	Affidavit is not signed by deponent.
74.	Deponent has not been identified.
75.	Date and place of verification is not given in affidavit.
76.	Cuttings/additions/corrections in the affidavit have not been got attested/reattested by Ld. Oath Commissioner.
77.	Thumb impression is not identified.
78.	Deponent has not put signature on every page of affidavit.
79.	Power of attorney is not filled in completely.
80.	Power of attorney is not signed by parties.
81.	Power of attorney is not signed by the Ld. Counsel.
82.	Court fee stamps have not been affixed on Power of attorney.
83.	Advocate welfare stamp has not been affixed on power of attorney.
84.	No objection certificate has not been obtained from the previous counsel.
85.	Residential /Office address of the Ld. Counsel is not given in the POA.
86.	Thumb impression on power of attorney has not been identified.
87.	Power of attorney has not been attested by jail authorities (in case of under trail).
88.	Numbering is not given against the signature in power of attorney.
89.	Copy of GPA/SPA is not filed.
90.	Original GPA/SPA was not shown at the time of filing.

91.	GPA has not been authorized to file the instant petition/appeal/etc.
92.	Court fee stamps have not been affixed.
93.	Court fee is inadequate.
94.	Court fee stamps have been left out blank.
95.	Single adhesive court fee stamps have not been filed.
96.	Annexure(s)_____ is/ are illigible. Typed copy may be filed.
97.	Annexures_____ are not attested to be true copies.
98.	Annexures_____ are not properly paged/marked.
99.	Annexures _____ are incomplete.
100.	Annexures _____ are not arranged properly.
101.	Annexures_____ are so dim/ dark that they can not be read easily.
102.	Name of person attesting the annexures is not mentioned below the signature.
103.	Certified copy of trail court is not filed as such limitation can not be calculated
104.	Certified copy of impugned judgment of Ld. Trail Court is not filed.
105.	Certified copy is incomplete.
106.	Court fee Stamps have not been affixed on certified copy.
107.	Adequate court fee stamps have not been affixed on certified copy
108.	There is overwriting/ additions at some places on the certified copy.
109.	Some words in the certified copy of judgment passed by Ld. Trail Court are not legible.
110.	Some words in the certified copy of judgment of Ld. Appellate Court are illegible.
111.	Order qua quantum of sentence is not filed.
112.	Certified copy of decree sheet/ Memo of cost is not filed.
113.	List of Exhibits and list of witnesses have not been filed with certified copy.
114.	Internal paging of the certified copy has been struck off.
115.	There is no sufficient margin on left side of page No. _____ Annexure _____.
116.	Some words on right side margin/ top margin/ bottom margin of page No._____ are missing.
117.	It is barred by time. Application for condonation of delay not filed.
118.	Spare copy of Memo of parties is not filed.
119.	Any other objection(s)_____.